

PROF. MADHU DANDAVATE: I want to draw your attention to a very important economic development. The Japanese Collaborator of Maruti Udyog has demanded increase of equity shares from 26% to 40%. It should be discussed in some way either in the form of call-attention or in some other way.

[*Translation*]

MR. SPEAKER: You give me something. You give in writing. Why do not you come to me and discuss?

[*English*]

PROF. MADHU DANDAVATE: I have sent it to you.

(*Interruptions*)

MR. SPEAKER: Not allowed.

KUMARI MAMATA BANERJEE (Jadavpur): It is a matter of shame that one Minister of the West Bengal Government has gone to Tamil Nadu and....

MR. SPEAKER: One thing you must understand. We cannot discuss the conduct of a member of another Legislature. It can be raised in that House. So simple it is.

(*Interruptions*)

MR. SPEAKER: It is all right. I cannot do it here.

[*Translation*]

SHRI BALWANT SINGH RAMOOWALIA (Sangrur): Mr. Speaker, Sir, the Diploma Engineers in Punjab are on strike for the last six months. Their demands were accepted but all not being implemented. Punjab is under President's Rule. The Home

Minister, who is present in the House, should tell something about it.

[*English*]

MR. SPEAKER: Papers to be laid. Shri A.K. Panja.

12.05 hrs.

[*English*]

PAPERS LAID ON THE TABLE

Annual Report and Annual Accounts of and Review on Film and Television Institute of India, Pune for 1986-87

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): I beg to lay on the Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1986-87.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1986-87 together with Audit Report thereon.
- (3) A statement (Hindi and English versions) regarding Review by the Government on the working of the Film and Television Institute of India, Pune, for the year 1986-87. [Placed in Library. See No. LT-5119/87]

Notification under Employees Provident Funds and Miscellaneous Provisions Act

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): I beg to lay on the Table a copy of the Employees' Provident Funds (Third Amendment) Scheme, 1987 (Hindi and English versions) published in Notification No. G.S.R. 832 in Gazette of India dated the 7th November, 1987 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-5120/87]

(Interruptions)

[*Translation*]

SHRI C. JANGA REDDY (Hanamkonda): Mr. Speaker, Sir, paddy crop in Andhra Pradesh has been damaged due to the cyclone and there is no buyer of it....

[*English*]

MR. SPEAKER: Not allowed. Not like this. It is not proper.

SHRI C. JANGA REDDY: I have given notice.

MR. SPEAKER: Not allowed.

(Interruptions)

[*Translation*]

SHRI MANVENDRA SINGH (Mathura): Mr. Speaker, Sir, the Indian Army personnel are being killed in large number in Sri Lanka. There should be a discussion on this issue once again.

[*English*]

MR. SPEAKER: Not allowed.

Notification under Delhi Apartment ownership Act

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Delhi Apartment Ownership Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 914 (E) in Gazette of India dated the 17th November, 1987 under sub-section (3) of section 27 of the Delhi Apartment Ownership Act, 1986 [Placed in Library. See No. LT-5121/87]

Report of Alkananda Gramin Bank and Nadia Gramin Bank for period ending 31.12.1986.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): On behalf of Shri Janardhana Poojary I beg to lay on the Table a copy each of the following Reports (Hindi and English versions):-

- (1) Report of the Alaknanda Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-5122/87]
- (2) Report of the Nadia Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-5123/87]

Report of and Review on Marine Products Export Development Authority, Cochin, for 1986-87

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT): On

behalf of Shri P.R. Das Munsil I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1986-87 along with Audited Accounts, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1986-87. [Placed in Library. See No. LT-5124/87]

Notification under Cantonments Act

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table a copy of the revised Khasyol Cantonment (Division into words) Rules, 1987 (Hindi and English versions) published in Notification No. S.R.O. 267 in Gazette of India dated the 26th September, 1987 under sub-section (3) of section 281 of the Cantonments Act, 1924. [Placed in Library. See No. LT-5125/87]

Notification under Coconut Development Board Act and under Essential Commodities Act

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English

versions) under section 2 of the Coconut Development Board Act, 1979:-

- (i) The Coconut Development Board (Chief Coconut Development Officer and Secretary) Recruitment (Amendment) Rules, 1987 published in Notification No. G.S.R. 722 in Gazette of India dated the 26th September, 1987.
- (ii) The Coconut Development Board Recruitment (Amendment) Regulations, 1987 published in Notification No. G.S.R. 723 in Gazette of India dated the 26th September, 1987 [Placed in Library. See No. LT-5126/87]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertiliser (Control) (Amendment) Order, 1987 published in Notification No. S.O. 822 (E) in Gazette of India dated the 14th September, 1987.

- (ii) S.O. 889 (E) published in Gazette of India dated the 6th October, 1987 regarding appointment of officers of the Central Fertiliser Quantity Control and Training Institute, Faridabad and its Regional Offices, at Bombay, Calcutta and Madras as Inspectors of fertilisers.

- (iii) S.O. 977 (E) published in Gazette of India dated the 9th

November, 1987 regarding particulars for marking on the Containers of fertilisers. [Placed in Library. See No. LT-5127/87]

Annual Report of Review on Cotton Textiles Export Promotion Council, Bombay for 1986-87, Indian Silk Export Promotion Council, Bombay for 1986-87, Ahmedabad Textile Industry's Research Association, Ahmedabad etc.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SHEILA DIKSHIT) On behalf of Shri S. Krishna Kumar: I beg to lay on the Table—

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| <p>(1) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1986-87. [Placed in Library. See No. LT-5128/87]</p> <p>(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Bombay, for the year 1986-87 along with Audited Accounts.</p> <p>(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Silk Export Promotion Council, Bombay for the year 1986-87. [Placed in</p> | <p>Library. See No. LT-5129/87]</p> <p>(3) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1986-87 along with Audited Accounts. [Placed in Library. See No. LT-5130/87]</p> <p>(ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Bombay, for the year 1986-87 along with Audited Accounts. [Placed in Library. See No. LT-5130/87]</p> <p>(iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1986-87 along with Audited Accounts. [Placed in Library. See No. LT-5131/87]</p> <p>(iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1986-87 along with Audited Accounts. [Placed in Library. See No. LT-5132/87]</p> <p>(b) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, Bombay, Textile Research Association, Bombay, South India Textile Research Association, Coimbatore and Northern India</p> |
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Textile Research Association,
Ghaziabad, for the year 1986-
87. [Placed in Library. See No.
LT-5133/87]

passed by the Lok Sabha at its
sitting held on the 24th Novem-
ber, 1987."

12.08 hrs.

SUPPLEMENTARY DEMANDS FOR
GRANTS, (GENERAL), 1987-88

[*English*]

THE MINISTER OF STATE IN THE
DEPARTMENT OF EXPENDITURE IN THE
MINISTRY OF FINANCE (SHRI B.K.
GADHVI): I beg to present a statement
(Hindi and English versions) showing the
supplementary Demands for Grants in re-
spect of the Budget (General) for 1987-88.

- (ii) "In accordance with the provi-
sions of rule 111 of the Rules of
Procedure and Conduct of Busi-
ness in the Rajya Sabha, I am
directed to enclose a copy of the
All India Council for Technical
Education Bill, 1987, which has
been passed by the Rajya
Sabha at its sitting held on the
20th November, 1987."

ALL INDIA COUNCIL FOR TECHNICAL
EDUCATION BILL

[*English*]

SECRETARY-GENERAL: Sir, I lay on
the Table the All India Council for Technical
Education Bill, 1987, as passed by Rajya
Sabha.

12.09 hrs.

MESSAGES FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL: Sir, I have to
report the following messages received from
the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provi-
sions of rule 127 on the Rules of
Procedure and Conduct of Busi-
ness in the Rajya Sabha, I am
directed to inform the Lok Sabha
that the Rajya Sabha, at its sit-
ting held on the 26th November,
1987, passed, in accordance
with the provisions of article 368
of the Constitution of India, with-
out any amendment, the
Constitution (Fifty-sixth Amend-
ment) Bill, 1987, which was

12.10 hrs.

COMMITTEE ON PUBLIC UNDERTAK-
INGS

[*English*]

Thirty-third Report

SHRI VAKKOM PURUSHOTHAMAN
(Alleppey): I beg to present the Thirty-third
Report (Hindi and English versions) of the
Committee on Public Undertakings on Ac-
tion Taken by Government on the recom-
mendations contained in their Thirteenth
Report on Bharat Electronics Ltd—Capacity
Utilisation, Production & Pricing, Research
and Development.